

37 *Defence*
**Cadre Review for Civilian Workshop
 Officers in Corps of Electrical and
 Mechanical Engineers**

2890. SHRI NANDLAL MEENA: Will the PRIME MINISTER be pleased to refer to the reply given on 20 March, 1987 to Unstarred Question Number 3568 regarding Cadre review for civilian workshop officers in corps of electrical and mechanical engineers and state:

(a) whether the recommendations of the Committee have since been processed;

(b) if so, the details thereof;

(c) the reasons for the undue delay in the implementation of the cadre review orders even after the approval of the Cabinet Committee; and

(d) the time by when the promotional vacancies occurred due to cadre review are likely to be filled up to remove the stagnation in the cadre?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) and (b). Based on the recommendations of the Committee, Govt have issued sanction to create the requisite number of additional posts, for providing promotional avenues to Civilian Workshop Officers in the Corps of Electrical and Mechanical Engineers.

(c) and (d). There was delay in the implementation of the cadre review recommendations because the Army Headquarters had sought an amendment in the Government sanction to avoid certain administrative complications. Instructions have since been issued to the Army Hqs to fill the additional posts sanctioned for civilian officers in terms of the Government sanction, after following the prescribed procedure.

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**Electronic/Computer Engineers in
 C.M.C. Ltd.**

2891. SHRI RAMJILAL SUMAN: Will the PRIME MINISTER be pleased to state:

(a) the total number of Electronic/Computer Engineers in the Computer Maintenance Corporation Ltd;

(b) the total, number of Scheduled Tribes/Scheduled Castes Electronic/Computer Engineers among them; and

(c) the percentage of SC/ST Engineers out of the total strength of Engineers in the Computer Maintenance Corporation Ltd.?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (PROF. M.G.K. MENON): (a) to (c). The total number of Electronic/Computer Engineers in CMC Ltd., as on 15.8.1990, is 831, out of which, 21 belong to Schedule Castes/Scheduled Tribes. The percentage of SC/ST Engineers, out of the total strength of Engineers, is 2.53%

[Translation]

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**Bawanthadi Inter-State Irrigation
 Project**

2892. SHRI KANKAR MUNJARE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Bawanthadi Inter-State irrigation project has been cleared from the environmental point of view;

(b) if so, the terms and conditions under which clearance has been given to this project;

(c) whether the higher officials of irrigation departments of Madhya Pradesh and Maharashtra Governments have also been

consulted prior to the fixation of these terms and conditions; and

(d) if so, the details in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) and (b). Yes, Sir. The Bawanthadi Multi-Purpose River Valley Project has been approved in April, 1989 with the provision that Action Plans for Catchment Area Treatment, Command Area Development, Rehabilitation of the Oustees, Control of Water Borne Diseases etc. would be detailed and effectively implemented.

(c) and (d). Approval was accorded after detailed discussions with the project authorities over a period of more than one year.

[English]

**Medical Examination of Candidates in
Armed Forces**

2893. SHRI MADAN LAL KHURANA: Will the PRIME MINISTER be pleased to state:

(a) the number of candidates that were found medically unfit by doctors at the time of recruitment in Army, Navy and the Air Force during the last 3 years;

(b) how many of these medically unfit declared candidates represented against medical unfitness;

(c) the final outcome of such representations;

(d) the number of candidates who were declared initially medically unfit but were found fit subsequently on a review; and

(e) the steps taken to tone up the working of the medical authorities in the

matter of recruitment into the services?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (e). Information is being collected and will be laid on the Table of the House.

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**Environmental Norms for Acquisition of
Land in Punjab**

2894. SHRI KAMAL CHAUDHRY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of environmental norms prescribed by Government for acquisition of forest land in Punjab; and

(b) the details of forest land acquired in Punjab during the last three years?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) There are no norms known as Environmental norms prescribed by Government for acquisition of forest land in Punjab. However, any proposal involving de-reservation or diversion of forest land for non forestry purposes requires prior permission of Central Government under the Forest (Conservation) Act. Under the provisions of the act the State Government has to submit proposal in prescribed proforma to Central Government alongwith essential details as contained in the guidelines issued under the Act. These details include:

(i) Identification of equivalent non-forest land for compensatory afforestation.

(ii) Rehabilitation scheme in case displacement of people in involved.

(iii) Catchment Treatment Plan in